

[Sh. Dinesh Singh]

all across, preventing the movement of members and their cars from one place to another.

If the Prime Ministers or the minister are so afraid, then they may as well stay in their homes and not come to the Parliament. When in Parliament, there should be no privilege to any Minister above that of a member. Sir, you are the custodian of our rights in this House. Areas are reserved for car parking only for the Deputy Prime Minister or only for the Prime Minister and so on. No other person can go through those areas. To what are we reducing our democracy to? I would therefore beg of you to have this whole question of security within the Parliament and also the movement of members coming into the House, examined. Thank you.

SHRI SAIFUDDIN CHOWDHURY (Katwa): These obstructions caused to the members by the so call VIP movement have been a problem for long. I remember during the time of Shri Rajiv Gandhi also.....

AN HON. MEMBER: What about Shri V. P. Singh's Government?

SHRI SAIFUDDIN CHOWDHURY: Irrespective of any Government, it has been happening. Mr. Dinesh Singh has suggested that the Ministers and the Prime Minister might remain seated at their homes.....(*Interruptions*)

SHRI DINESH SINGH: I have raised this issue at that time too.

SHRI SAIFUDDIN CHOWDHURY: I know. We suggested at that time that an underground tunnel be built from the Prime Minister's house to Parliament. Then they can come undisturbed from all sides and we

also would be free. Sir I request you to take a fresh move on this situation and save us from this harassment.

MR. SPEAKER: I agree with the hon. members. What has happened is very serious and unfortunate. I am referring the matter to the Home Minister to let us know what action he is taking in this regard.

12.33 hrs.

RE. REPORTED NEXUS BETWEEN ULFA AND LTTE AND DETERIORATING LAW AND ORDER SITUATION IN TAMILNADU

[*English*]

SHRI P. R. KUMARAMANGALAM (Salem): Sir, the situation in Tamil Nadu is becoming extremely grave. In fact the Prime Minister has been making statements all over, not only in this House, but in public and in the consultative committee as well. The situation in Tamil Nadu has reached a stage where sensitive information which is available to the Tamil Nadu Government is now being leaked to those persons by the Government, against whom the Government has to take action. In fact, the constitutional machinery has broken down. The situation is so grave that in the name of arresting militants, they are actually arresting innocent refugees, even ladies and little girl children. We would like to know what the Government is doing. What is the use of the Prime Minister making statements saying that the situation is becoming bad. There is break-down in law and order and the constitutional machinery is broken down, and thereafter taking no steps at all? I want the Prime Minister to come here and make a statement. We cannot allow this to go on. Everytime we raise the issue but there is no response at all. Is the Prime Minister deaf to the Parliament? We want the Prime Minister here and we want a statement

from him. At least, let the Minister of Parliamentary Affairs react. We do not understand what is wrong with the Government. Tamil Nadu is going into flames. Do you want another Jammu & Kashmir in Tamil Nadu or do you want another Punjab in Tamil Nadu? How long will it continue? Are they acting in collusion with them? This should not be allowed. The most unfortunate factor is that, two days ago, Mr. Dinesh Singh had raised the point and there is no reaction on that. We want the Prime Minister to react to it. We want the Prime Minister to make a statement.

(Interruptions)

MR. SPEAKER: You have already raised it. Now, they are also raising it.

(Interruptions)

SHRI C. K. KUPPUSWAMY (COIMBATORE): Let the Prime Minister make a statement. This is very-very important, otherwise, you adjourn the House. *(Interruptions)*

SHRI P. R. KUMARAMANGALAM: Do you want to finish off the people of Tamil Nadu? *(Interruptions)*

SHRI KADAMBUR MR. R. JANARDHANAN (Tirunelveli): What action he is going to take regarding this? We want the Prime Minister to intervene. He should come here and reply. *(Interruptions)*

SHRI KADAMBUR M. R. JANARDHANAN: It is the voice of the people.

MR. SPEAKER: Please go to your seats. The Parliamentary Affairs Minister is here.

(Interruptions)

MR. SPEAKER: Who is preventing them to react?

SHRI KADAMBUR M. R. JANARDHANAN: Dismiss Karunanidhi Government. We are raising the voice of the people. *(Interruptions)*

SHRI A. ASOKARAJ (Perambalur): There is a close connection between the Government of Tamil Nadu and the LTTE. *(Interruptions)*

MR. SPEAKER: Please go to your seats.

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALVIYA): I have heard the hon. Members. I will apprise the Prime Minister about the whole thing. I think the Prime Minister will reply to them. *(Interruptions)*

SHRI KADAMBUR M. R. JANARDHANAN: Mr. Speaker, Sir, please see this news item. The Chief Minister of Tamil Nadu is ridiculing the statement of the Prime Minister and he is saying that it is a new invention....*(Interruptions)*

SHRI H. K. L. BHAGAT: It is not only the feeling of the Tamil Nadu MPs but it is the feeling of the entire Congress party.

SHRI KADAMBUR M. R. JANARDHANAN: How can we tolerate this. The Government must respond to it. The murderer of the Superintendent of Police of Assam, Shri Pawan Barua has been taken to the Vellore hospital. *(Interruptions)*

SHRISATYA PRAKASH MALVIYA: Mr. Speaker, Sir, I will convey the feelings of the hon. Members to the Prime Minister. *(Interruptions)*

SHRI KADAMBUR M. R. JANARDHANAN: It is an anti-national Government.....

(Interruptions)

SHRI C. K. KUPPUSWAMY: We want the Prime Minister to come. (*Interruptions*)

SEVERAL HON. MEMBERS: We want the Prime Minister here. (*Interruptions*)

MR. SPEAKER: The Parliamentary Affairs Minister has told you that he will apprise the Prime Minister. (*Interruptions*) What is the difficulty?

SHRI C. K. KUPPUSWAMY: Dismiss the Karunanidhi Government. (*Interruptions*)

MR. SPEAKER: I would request you to take your seats. Please go to your seats; please take your seats first.

(*Interruptions*)

[*Translation*]

MR. SPEAKER: I will call you. You, please take your seat.

(*Interruptions*)

[*English*]

MR. SPEAKER: Will you please take your seats? The Prime Minister is here. If he wants to respond, he will.....

(*Interruptions*)

MR. SPEAKER: Take your seats; please take your seats. Yes, Mr. Dinesh Singh.

SHRI DINESH SINGH: Sir, the other day, you might recall that I had raised this issue....(*Interruptions*)

[*Translation*]

SHRI RAM DHAN: This is a conspiracy to pull down that Government. (*Interruptions*)

[*English*]

SHRI DINESH SINGH: Sir, you might recall that the other day I had raised this question of the DMK Government in Tamil Nadu. The Prime Minister has already made statements, stating that there has been a collusion between the ULFA and the LTTE, and that the ULFA insurgents are receiving training by LTTE in Tamil Nadu. This is a very serious matter. Here is a foreign agency, the LTTE, which is training our people, training them in insurgency. It is not an ordinary matter. If the government is aware of that, viz. that there is a collusion between a foreign agency and our insurgents in a State, then the State Government must be held responsible for it. After all, it is not able to maintain law and order, it is, not able to function under the Constitution; and, therefore, action has to be taken. (*Interruptions*)

Now it has also been stated that the information passed on by the Central Government.....(*Interruptions*)

MR. SPEAKER: Please take your seats. Mr. Kuppuswamy, please take your seat. What is this?

(*Interruptions*)

MR. SPEAKER: Mr. Banatwalla, will you please take your seat? All of you please take your seats. Please go to your seats.

(*Interruptions*)

[*Translation*]

MR. SPEAKER: I will request the Members to address the Speaker.

[*English*]

Please take your seat.

(*Interruptions*)

MR. SPEAKER: Please take your seat.

(Interruptions)

MR. SPEAKER: I want to inform the hon. Members that they should not indulge in cross talks.

(Interruptions)

SHRI DINESH SINGH: It has also been stated that the information passed on by the Central Government to the State Government about this matter is being leaked out to the LTTE. This is even a more serious situation. In such a situation, what is the difficulty for the Central Government in dismissing the Government in Tamil Nadu? *(Interruptions)*

SHRI KADAMBUR M. R. JANARDHANAN: I must be allowed to speak. *(Interruptions)*

SHRI R. MUTHIAH (Periyakulam): Somebody has thrown this headphone at us.

DR. THAMBI DURAI (Karur): Somebody has thrown this headphone. This is how the House is run!

MR. SPEAKER: Mr. Thambi Durai, will you please take your seat? Mr. Basudeb Acharia, will you please take your seat? Will you please also take your seat? I am on my legs. *(Interruptions)*

[Translation]

SHRI HARISH RAWAT (Almora): Mr. Speaker, Sir, the act of throwing a headphone on a hon. Member is disgraceful.....*(Interruptions)*

[English]

MR. SPEAKER: You are adding to the confusion. Please take your seat. Mr. Datta, will you please take your seat? Mr. Surya

Narayan Yadav, will you please take your seat?

[Translation]

You take your seat. I have seen and they are also saying that it was thrown. You please take your seat.

[English]

MR. SPEAKER: I am allowing the members to make submissions. The Prime Minister has come. It does not behove of the hon. Members to throw this. Somebody has shown this..... Mr. Nithish Kumar has also shown this.

[Translation]

Whosoever is doing this work

[English]

it does not behove Members of Parliament to indulge in these things. I do not know who has done it. But those who have done it, those who are resorting to this, it should be condemned.

(Interruptions)

MR. SPEAKER: Please take your seat. Mr. Janardhanan, instead of addressing the Speaker, you are addressing them and they are also addressing you. Why do you do this? Please take your seat.

(Interruptions)

MR. SPEAKER: The entire House must condemn those who are indulging in these things. Please take your seats.

SHRI JASWANT SINGH : Mr. Speaker, Sir, I entirely share the sentiments expressed by my senior colleague Dinesh Singhji. The simple question is that the hon. Prime Min-

[Sh. Jaswant Singh]

ister is on record as having stated that there exists a nexus between ULFA and the LTTE. This is a very serious matter and it is a matter which goes beyond parties and political positions because it involves national security.

There are two other aspects of it to which I would draw your attention. ULFA is a self-declared insurgent organisation.

SHRI INDRAJIT GUPTA: Secessionist.

SHRI JASWANT SINGH: Yes, secessionist; openly, avowedly, declaredly secessionist. We are going to discuss Assam Subsequently. So, I do not want to take too much time on the activities of ULFA. We in India have suffered at the hands of LTTE. If the Government and the Prime Minister have stated that there exists a nexus between the ULFA and LTTE, the secondly if it has been reported that documents have been discovered in the raids on ULFA camps and thirdly if it be true that one of the top leaders of ULFA Pawan Barua-Pawan is his pseudonym-was taking shelter in the Vellore Hospital, whether he took shelter in Vellore hospital or he was under treatment, we do not know. (*Interruptions*)

SHRI KADAMBUR M. R. JANARDHANAN: He took shelter (*Interruptions*)

MR. SPEAKER: Please take your seats. Why are you showing papers like that? The Hon. Member is making submissions. You should hear him.

SHRI JASWANT SINGH: If Pawan Barua took shelter in Vellore Hospital, or he was under treatment in Vellore Hospital, and if this information was available with the Union Government, then it is a matter of some worry for us-whether this Government or the previous Government-what did they

do about it? And my final request to the hon. Prime Minister would be that rather than getting involved into heightened controversy about the dismissal of Governments, there exists a provision under the Constitution under Article 246 and if the Union Government is seized of a issue involving national security, then I would request the Union Government and the hon. the Prime Minister to issue a directive to whichever Government it is-and in this case it happens to be the Government of Tamil Nadu then I consider it mandatory, obligatory and a duty on the Union Government to issue a directive to the Government of Tamil Nadu that so far as the activities of LTTE or so far as the nexus between ULFA and LTTE is concerned, these are the following five or seven steps you, the Government of Tamil Nadu are enjoined upon by the Union Government under Article 246 to take in a specified time-frame because national security is involved

SHRI VASANT SATHE: But they do not pay need to it. (*Interruptions*)

SHRI JASWANT SINGH: My honourable friend, I am coming to that point because he has raised it. We are not aware that the Government of Tamil Nadu has flouted the directives. (*Interruptions*) Because the question has been raised and hon. Shri Vasant Sathe is saying that a directive has been issued and that the State Government is not only not going by these directives, it is indeed flouting those directives.....(*Interruptions*) Then the Constitution does contain that if Article 246 is flouted then 356 comes in. I would like the Prime Minister to let us know what are the directives that were issued, what are the directives that were flouted and how can the Constitution be made into a total nullity? (*Interruptions*)

MR. SPEAKER: Let us hear the Prime Minister.

(Interruptions)

SHRI BASUDEB ACHARIA (Bankura):
You should hear us also. Having heard him,
you hear us also.

MR. SPEAKER: It is becoming a de-
bate, Mr. Acharia. *(Interruptions)*

SHRI BASUDEB ACHARIA: When you
have allowed others, please allow us also.
(Interruptions)

SHRI KADAMBUR M. R.
JANARDHANAN (Tirunelveli): Please allow
us also.

MR. SPEAKER: Mr. Janardhanan, you
have been allowed. Why are you interrupting
now? Mr. Kumaramangalam and Mr. Dineshji
were specific on this. Now I call upon Mr.
Acharia.

SHRI BASUDEB ACHARIA: Sir, the
nexus between ULFA and LTTE is really a
serious matter. We all in this House consider
that this is a very serious
matter....*(Interruptions)* This should be tack-
led. Sir, you know the position of our Party
and the Left Parties as a whole. We have
made our position clear earlier as a whole.
We have made our position clear earlier
also. This should be tackled together by both
the State Government and the Union Gov-
ernment. We do not know what directions
were issued by the present Government and
how those directions were flouted. The Prime
Minister has never stated that the Chief
Minister of the Tamil Nadu Government has
ever flouted the direction of the Central Gov-
ernment. They may criticise the tackling of
the LTTE issue by the State Government.
We consider that this issue should be tack-
led both by the Union Government and the
State Government.....*(Interruptions)*

SHRI KADAMBUR M. R.
JANARDHANAN: Sir, he is diluting the seri-

ousness.....

MR. SPEAKER: Mr. Janardhanan, why
are you interrupting him?

SHRIBASUDEB ACHARIA: This should
not be made an issue at this juncture to
topple the State Government and to create a
situation of destabilisation. Here what is nec-
essary is to strengthen the hands of the
State Government so that the State Govern-
ment can efficiently tackle the situation
.....*(Interruptions)*

MR. SPEAKER: Mr. Acharia is making
a submission. Please do not disturb him.

(Interruptions)

MR. SPEAKER: Please take your seats.

MR. SPEAKER: We know that the
AIADMK Party has made this as one of the
conditions for supporting this
Government.....*(Interruptions)*

SHRI KADAMBUR M. R.
JANARDHANAN: This should not be al-
lowed. *(Interruptions)* He is diluting and
diverting the issue.

MR. SPEAKER: Will you please take
your seats? I will call Mr. Thambi Durai later.

SHRI BASUDEB ACHARIA: He is hold-
ing talks with the militants of Khalistan. We
have just experienced in my District Purulia
as to what these militants have done yes-
terday and day before yesterday. They got
an encouragement from his talks with the
militants of Khalistan. What did they do in
Dhanbad? They killed the S. P. of Dhanbad.
What are they doing in the district of Purulia
of West Bengal?.....

MR. SPEAKER: Please conclude Mr.
Acharia.

SHRIBASUDEBACHARIA: This should not be made an issue to topple the State Government. What is necessary is now that the Central Government should extend all support so that the Tamil Nadu Government can tackle this LTTE issue efficiently.....(*Interruptions*)

13.00 hrs.

DR. THAMBI DURAI: First of all, I want to strongly deny the charge levelled by Mr. Acharya that we have given the support to this Government on the condition of toppling the DMK Government.....(*Interruptions*)

MR. SPEAKER: Will you please take your seats?

DR. THAMBI DURAI: When there is an allegation against our party, it is my duty to deny that because we are not supporting this Government on the condition of toppling the DMK Government.....(*Interruptions*)

MR. SPEAKER: Please take your seats. He is speaking; do not disturb him. Mr. Biplab I am not allowing you.

(*Interruptions*)

MR. SPEAKER: You should be tolerant Mr. Biplab.

DR. THAMBI DURAI: Every Member including the Marxist Members share the concern of LTTE activities in Tamil Nadu and also their connections with ULFA and how they are getting training. When our Prime Minister categorically said that there was a connection between LTTE and ULFA activities and training camps in Tamil Nadu, the Chief Minister of Tamil Nadu ridiculed his statement. What he said was that it was a new invention of the Prime Minister. I want to know whether Mr. Karunanidhi is correct or the Prime Minister is correct. As our Members have said, since the DMK Government

has flouted the directions of the Central Government, it is the duty of the Central Government to use Article 356 and dismiss the DMK Government.....(*Interruptions*)

MR. SPEAKER: Please take your seats. Please conclude.

DR. THAMBI DURAI: Even in the Eighth Lok Sabha all sections of the House including our leftist friends had expressed their concern about the activities of LTTE. Nobody denies that.....(*Interruptions*)

MR. SPEAKER: Will you please conclude now? You are repeating the points.

DR. THAMBI DURAI: During Shri V. P. Singh's Government when IPKF returned from Sri Lanka, at that time the Chief Minister had said that they were the murderers. Is this not insulting to our country.? When so many of our soldiers had lost their lives, is this the way a Chief Minister should give the statement? I raised this matter at that time also.(*Interruptions*)

MR. SPEAKER: Do not open the entire gamut of it.

DR. THAMBI DURAI: The Chief Minister has always flouted the directions of the Central Government. The whole of Tamil Nadu expect from the Central Government to dismiss the DMK Government.

[*Translation*]

SHRIK. C. TYAGI (Hapur): Mr. Speaker, Sir, Shri Kumaramanglam, an hon. Member of Congress Party has raised a very serious issue. This issue is not new one. Some foreign powers have been conspiring against our unity and integrity for the last 10-15 years and are helping the secessionists to achieve their goal. Earlier, also they had encouraged the secessionist forces in Tripura when Government of communist party's was

there.....(*Interruptions*) After that, some forces of our country with the connivance of external forces had destabilised Shri Jyoti Basu's Government in West Bengal. Same thing had happened in Punjab and Jammu and Kashmir also. I would like an open discussion on the issue, raised by Shri Kumaramanglam. The question, regarding the activities of ULFA and LTTE involves the unity and integrity of our country. So, by taking the entire House into confidence, there must be an open discussion on this issue. I hope, you will give some time for discussion on this issue. Since when Shri Chandra Shekhar has sworn is as the Prime Minister of India, efforts are being made to topple Tamil Nadu Government through press. I am giving you the factual position. Our Prime Minister is a courteous persons. When he visited Tamil Nadu, he went to see Shrimati Jai Lalita for courtesy-sake. (*Interruptions*)

MR. SPEAKER: Time is limited. Please take your seat.

SHRI K. C. TYAGI: As, I am speaking on behalf of my party, I may be given more time. All the news papers being published from Tamil Nadu gave a news that Smt. Jai Lalita and Shri Chandra Shekhar has discussed to topple the Tamil Nadu Government. But I tell you, whenever Smt. Lalita comes to Delhi she discusses with the Prime Minister on the issue regarding activities of ULFA and LTTE. Each and every one has right to express his views on the burning problem on our boarders.....(*Interruptions*)I would like to remind the Hon. Prime Minister about the suggestions, he had made regarding the centre-states relations in all opposition parties meeting held in Calcutta and in another meeting held in Srinagar convened by Shri Farooq Abdullah.....(*Interruptions*)The action taken by Congress Government against Jammu and Kashmir Government in 1982-83.....(*Interruptions*)Present situation in Jammu and Kashmir is the result of toppling Farrukh Abdullah's Government and

I can say with full confidence, if Tamil Nadu Government is toppled by Shri Chandra Shekhar Government situation like Jammu and Kashmir and Punjab will be arised in Tamil Nadu also.

[*English*]

MR. SPEAKER: Yes, Mr. Indrajit Gupta.....

(*Interruptions*)

SRI INDRAJIT GUPTA: Sir, I think some people who come from outside Tamil Nadu should also be permitted to speak.

MR. SPEAKER: All of you are Members of Parliament and leaders of the nation. Everybody has a right to talk.

SHRI INDRAJIT GUPTA: Sir, there is no doubt of the fact that the entire country is concerned, and rightly concerned, about the developing increasing activities of various secessionist groups in this country. We have the Khalistani outfit, we have the ULFA, we have the people in Kashmir, those organisations which are demanding secession of some part of our country from India. This is a question which involves the integrity of the nation and I do not think in all fairness tat you can equate the activities and demands of these outfits with what the LTTE is doing. You may condemn the LTTE for violence, you may condemn for their use of illegal arms and all that, but certainly they are not demanding secession of any part of India or Tamil Nadu. (*Interruptions*) . They won't allow me to speak. He says, 'tolerate, tolerate', but he is the most intolerant of all. (*Interruptions*) .

These people are trying to utilise the Indian soil and India territory for carrying on their so-called war of liberation in Sri Lanka for Elam. That is what has been going on for so many years, nothing new. (*Interruptions*).

[Sh. Indrajit Gupta]

We don't want any part of Indian territory now after we have extricated ourselves from Sri Lanka, got the IPKF back, we don't want any part of our territory to be used as a hinterland for the LTTE's war in Sri Lanka. Therefore, this is a matter of concern to everybody. I don't go into the history of the past, how this LTTE came into existence, who financed it, who armed it, who encouraged it. Shall we go into all that now? I do not want to go into all those things. (*Interruptions*).

I want to criticise Mr. Karunanidhi because I understand that he may be pressurised by sentiments of people in Tamil Nadu, I don't know. When the IPKF was brought back from Sri Lanka after suffering heavy casualties there and when their ships came and landed them in India, Mr. Karunanidhi refused to go to receive them at the port. (*Interruptions*)

SHRI R. MUTHIAH: What he has told is 'The killers' army is coming, that is why I am not going to receive them. (*Interruptions*)

SHRI INDRAJIT GUPTA: You cannot go on commenting on word by word. Do you want a monopoly of this House?

SHRI R. MUTHIAH: You ask for his press statement. (*Interruptions*).

SHRI INDRAJIT GUPTA: I will ask what I want to ask. (*Interruptions*) .

I am saying, Sir, that all these facts are very disturbing and it is very easy to mount political pressure that an elected Government should be dismissed by the Centre because it may be encouraging or abetting or refusing to take action against this type of activities which the Prime Minister will tell us about, I am sure. The other day I had the opportunity to hear something from him, but that was a private talk, I don't want to raise

that here about this man. But I am saying one thing and that is that this provision in our Constitution for dismissing an elected Government has to be utilised with utmost care and discretion. It cannot be lightly used. I will give you one example, Sir. The Government in Assam has been removed and President's Rule has been imposed there. Now, the Governor of Assam has come on record in a press conference last week in which he said that 'we are still examining the evidence, but up to now, there is no proof that the AGP Government is directly linked with ULFA.' (*Interruptions*). Yes, these are not my words, it was the Governor who said this. He said, 'It may be there, we are still looking for evidence, but upto now it has not been proved conclusively that the AGP Government was directly linked with ULFA.' He may be right, he may be wrong, I do not know. So, what I am saying is, we have to be careful in these matters and here, new the Prime Minister should tell us certainly what were the directives given to the DMK Government in their handling of the law and order situation and the administrative situation there, he should also tell us whether any report has been received from the Governor of Tamil Nadu. I believe that before elected Governments are dismissed, generally we go by some report from the Governor also who says that the law and order situation has broken down, that normal administration cannot be carried on. Generally in the past, in this House so many times in so many years we have seen the Governor's report is available here, and on that basis some action is taken. Is there any such case at present? What are the directives which have been flouted by the DMK Government? We want to know and then so many times the Chief Minister is having direct talks with the Prime Minister. We want to know as to what is the total impression. Is it that there is total refusal of the DMK Government to prevent these people from carrying on these activities from Indian soil? But they are not a secessionist outfit as far as India is concerned; they may be want-

ing to take away some part of Sri Lanka and convert it into Ealam. That is their look out. We do not want our country to be used for that purpose. Do not go on putting them on the same level as the other secessionist outfits which are operating in our country. Therefore, I request the Prime Minister to tell us whatever facts he has got. But he should think 20 times before using the powers in the Constitution to dismiss an elected Government. The people there have elected that Government; they have elected that Government. (*Interruptions*)

SHRI R. MUTHIAH: Why have they not elected them here? They are not represented here. (*Interruptions*)

MR. SPEAKER: Mr. Muthiah, please take your seat. Mr. Indrajit Gupta, address the Speaker.

SHRI INDRAJIT GUPTA: I am sorry Sir. But this hullabaloo is going on behind me. All I want to say is that a political pressure is being mounted inside this House and the other House for an instant dismissal of this elected Government. I hope Mr. Chandra Shekhar will not succumb easily to this. He should be very careful about this and every possible measure should be taken to make the DMK Government comply with those directions of the Centre which they consider necessary in order to see that the administration is properly run and law and order is maintained there. Before that no hasty step should be taken.

[*Translation*]

PROF. VJAYKUMAR MALHOTRA: Mr. Speaker, Sir, it appears from the discussion that the question of dismissal of State Government is under consideration. Sir, this is a matter of serious concern. It is serious in the sense that the ULFA and the LTTE are reported to be in collusion to run their terrorist activities in the country. It has also come to

the notice that the terrorists of Punjab and Kashmir and the LTTE, the ULFA, some external forces and other terrorist groups of India are planning to run their activities jointly in order to break the unity and integrity of India.

Mr. Speaker, Sir, it is a very serious matter and whenever we get an impression that Central Government or State Government is ready to talk to them, we hear the news that Punjab terrorists have committed massacre in Bengal and fled away to Bihar. They killed an S. P. in Bihar. Their moral is too high and if they are a danger to our unity in collision with L.T.T.E., Central Government should take note of it. Soon after the talk between Prime Minister and Mr. Mann, the terrorists in Punjab became active and since then they are killing persons daily. I support the Prime Minister remarks, given in the House that it should be the last incidence to topple an elected Government but before that directions should be issued to Tamil Nadu government and if they do not comply with the directions and gives encouragement to the terrorists then it has to be toppled. I would like to know whether Prime Minister has given directions to them. He had said yesterday that secret information and directions issued by the Central Government fell in to the hands of LTTE. If such is the case, it should be thoroughly investigated and the State Government should be warned in case it is found involved in it. This is not the matter of the confrontation between the State Government and the Central Government. This is a threat to the existence and the security of India. The Prime Minister should take this House into confidence, as how he is serious over this issue and what steps he has taken in this matter.

[*English*]

SHRI K. RAMAMURTHY (Krishnagari): Mr. Speaker, Sir, we are discussing here to draw the attention of the hon. Prime Minister

[Sh. K. Ramamurthy]

towards the situation which is prevailing in Tamil Nadu. Much has been said by other hon. Members from all the sides. I would first clarify the position. The Congress-I and the AIADMK never extended conditional support to Shri Chandra Shekhar, the hon. Prime Minister. When the question of Congress-I continues to be the Opposition or not came up, the very same people argued that since Cong. (I) gave unconditional support to the Government, Cong. (I) are not eligible to continue to be in the Opposition. Now, the same people are talking otherwise.

Now, Mr. Indrajit Gupta, old and seasoned parliamentarian said.....

MR. SPEAKER: He is not old but senior and old Member of Parliament. He is young.

SHRI K. RAMAMURTHY: He said, because of battle in Sri Lanka, LTTE should not use Indian Soil, particularly Tamil Nadu for that purpose. We have every evidence that Tamil Nadu police and the Administration have got nexus with the LTTE. This is our charge. Even two months back, the hon. Chief Minister of Tamil Nadu has said on one occasion that Tamil Nadu map will not be on the Indian map. LTTE and some of the disgruntled elements in Tamil Nadu are preaching Akanda Tamil Nadu, i.e. separate Eelam and adding with it Tamil Nadu to have one country. Some of my friends have levelled charges against the hon. Prime Minister stating that he has gone to Tamil Nadu to have tea with Ms. Jayalalitha, General Secretary of AIADMK. If that is the sin what Mr. V. P. Singh has one when he has gone to Mr. Karunanidhi's house? For argument's sake, you can put forth anything. But they should see the reason. He has gone there to extend his sincere thanks to her for extending her Party support to his Ministry.

What is wrong in it?

Moreover, Tamil Nadu has now become the market of arms. It is not only the ULFA nexus but LTTE has got nexus with the Khalistan movement and PWG on Andhra Pradesh. They have nexus with extremist elements in the entire country as supplier of arms and ammunitions to all the people. Tamil Nadu is being used for manufacture of landmines. Tamil Nadu is being used for stitching clothes for their own soldiers in Jaffna area and other areas. Hon. Member from BJP said, it is very alarming. Even when the Opposition Leader, Shri L. K. Advani came to Madras he expressed his anguish and anxiety over the situation prevailing in Tamil Nadu. The Hon. Prime Minister, from the day of assuming of his office, even from the beginning has said about that the nexus between LTTE and some other elements is a serious situation in Tamil Nadu. I would like to know from the Hon. Prime Minister what action he is proposing to take. Of course, he may not like to express it here. But is it a serious situation and he has to attach much importance to this matter and take immediate action. Otherwise, Tamil Nadu, in the words of Mr. Karunanidhi, will not be in the map of Indian sub-continent. This is what I would like to say.

SHRI CHITTA BASU (Barasat): This is an important issue and it covers the entire gamut of Centre-relations. It is not merely the question between the Tamil Nadu Government and the Government of India. But it relates to the entire gamut of the Centre-State relations in our country.

My first objection is that some Members in this House are trying to make this House, this Parliament, a weapon to bring down the popularly elected Government. (*Interruptions*)

SHRI R. MUTHIAH: What is wrong in it? (*Interruptions*)

MR. SPEAKER: Please conclude.

SHRI CHITTA BASU: What I say to you and to the Prime Minister is that Parliament is Parliament. Parliament has got its own functions. Therefore, I strongly feel that this Parliament should not be utilised for bringing down an elected Government nor it should be utilised as a State Legislature. (*Interruptions*)

SHRI VASANT SATHE: But, will you tolerate secessionism? (*Interruptions*)

SHRI CHITTA BASU: The position is well-defined in the Constitution of our country. Law and order is exclusively the subject of the State Government. Generally, the Government of India does not and should not interfere in the law and order position of a State. Certain provisions have been made under Article 256 of the constitution in case of exigencies. Union has got the right to issue directives. (*Interruptions*) Now, Tamil Nadu Government is not an enemy government. It is not an enemy territory. It is not an alien Government. The Tamil Nadu government has also been elected by the Tamil People. (*Interruptions*)

MR. SPEAKER: Please take your seat, Shri Kadambur Janardhanan.

(*Interruptions*)

MR. SPEAKER: Please take your seat, Shri Nirmal Kanti Chatterjee.

(*Interruptions*)

MR. SPEAKER: Please take your seat, Shri Vakkom Purushothaman.

(*Interruptions*)

SHRI CHITTA BASU: I have not elected the Tamil Nadu Government. It is the Tamil Nadu people who have elected the Tamil Nadu Government. (*Interruptions*)

MR. SPEAKER: Please conclude.

SHRI CHITTA BASU: Let me conclude. May I know from the Hon. Prime Minister whether any specific directives were issued to the Government of Tamil Nadu under the provisions of the Constitution of our country?

Secondly, in what way those directives have been violated?

Thirdly, what has been the Governor's report in that regard? (*Interruptions*).

That is a constitutional body. Therefore, if there is a violation of the directives, what has been the report of the Tamil Nadu Governor because Tamil Nadu Governor is a part of the Tamil Nadu Government. (*Interruptions*)

Even Sarkaria Commission has also recommended that Article 356 should be most sparingly used in the States. Today I find the Members are saying that the State Government is not working in union with the Union Government. If there is any dispute, if there is any difference of opinion, the matter may be referred to inter-State Council. In this case I want that this Government, which naturally wants better Centre-State relations should also see that Article 356 is not used indiscriminately. There has been an Inter-State Council. The Inter-State Council has been formed.

(*Interruptions*)

SRI CHITTA BASU: The Inter-State Council has not been activated. The Inter-State Council is an important machinery to ease the strained relations between the Centre and the States. I would like to know from the Hon. Prime Minister whether he will activate the Inter-State Council and refer the matter to the Inter-State Council so that the problem can be eased.

THE PRIME MINISTER (SHRI CHANDRA SHEKHAR): Mr. Speaker, Sir, I am sorry that many extraneous matters have been brought in this question. I shall not like to deal with all of them. But my friend Shri Indrajit Gupta has extended a very peculiar theory to which I shall not agree. He has said that LTTE is not asking for secession but doing something for gaining some ground in another country and so they cannot be equated with other organisations which are indulging in insurgency. I agree with him if it is a technical question, what should be the status of these two organisations. But here comes the question of unity and integrity of this country. I think it is a more serious matter because people from outside India come and try to create problems here. That cannot be tolerated and that should not be tolerated.

SHRI INDRAJIT GUPTA: Send them back.

SHRI CHANDRA SHEKHAR: I am not as free as my friend Shri Indrajit Gupta to say what are the designs for the future. Government of India has certain knowledge which I am sorry, Mr. speaker, we cannot share with this House because of the matters involving a foreign country.

MR. SPEAKER: He has also said that.

SHRI CHANDRA SHEKHAR: The matter is involving the future of this land also. But I shall just like to indicate that the matter is too serious. Some of my friends were trying to say that this was a deal between the AIADMK and the Janata Dal-S for forming the Government. Mr. Speaker, Sir, this is being propagated by certain elements in the political life of this country who have never known anything else but opportunism. (*Interruptions*)

MR. SPEAKER: What happened? Please take your seats.

SHRI CHANDRA SHEKHAR: So, Mr. Speaker, Sir, in order to set the record correct, I want to bring it to the notice of this House that when I was an ordinary Member of this House I sent a note to the then Home Minister of the Government of India giving the details of the activities of militants or extremists of the LTTE in Tamil Nadu and also the reaction of the then Tamil Nadu Chief Minister at that time. Unfortunately that letter was not even acknowledged by the then Home Minister. That situation is not going to continue now in this country. This, I want to make clear. My opinion is something else. But I am not guided by my own opinion as my friends Shri Chitta Basu and Shri Indrajit Gupta have said it. I want to make it quite clear that we shall think hundred times before using Article 356. I want to assure this House, Mr. Speaker, that I have my own information. But my information is communicated to the Chief Minister of Tamil Nadu. I am clear in my mind that once the directive under the Article of the Constitution is issued, then there is no point of return. So, I have not issued any directive under the Article of the Constitution. But Mr. Karunanidhi has been informed of the opinion of the Government of India and the situation that is operating in that part of the country. I want to bring two or three points to the knowledge of the House. It is true, as my friend Shri Vijay Kumar Malhotra has said that there is not only nexus between ULFA and LTTE but there has been a close co-operation between these two. There have been six centres of ULFA in Tamil Nadu. I do not know whether it is with the connivance and knowledge of the Tamil Nadu Government. But this is the reality. It is also true that two of the ULFA leaders were arrested from the Vellore Hospital and they are important members of ULFA. (*Interruptions*)

I do not know. I do not want to take the names. They were interrogated and the information that they have given is quite disturbing. I also want to make it clear that the

Tamil Nadu is the place where you can get the AK-47 rifles at the cheapest rate. And that is the centre for purchase of AK-47 for naxalites in Andhra, for militants in Punjab and also ULFA people. These are the information which are on the record of the Government. I do not want to go into the details of this. But I want to say that when I informed the Tamil Nadu Chief Minister about all these things, he assured of action. Some hon. Members have referred to Sarkaria Commission-relations between the State Governments and the Union Government. Mr. Speaker, Sir, I shall be guided by your advice and the advice of the House. If I say something to the Chief Minister of a State, is it proper that this Chief Minister should make a public statement that he was coerced or forced to take such an action because of the insistence of the Prime Minister of this country. I do not think this is the way to maintain good relations between the State Governments and the Government of India. I also say and I say with a sense of responsibility that now we are feeling hesitant, what type of information should be passed on to the State Government and what should not be passed on to them because I have information that certain information what were just given to the Chief Minister has gone to the LTTE headquarters not only in Tamil Nadu but even in Jaffna. This is something very serious. In spite of this, I have repeatedly said that nothing will be done against the Government....(Interruptions)

[Translation]

SHRI RAM DHAN (Lalganj): Government of India has giving information? (Interruptions)

[English]

SHRI CHANDRA SHEKHAR: All right. Some hon. Members have their own ideas. I do not what to say about that. If the Central Government has given that information to

the LTTE, all right. But some friends do not know how the information is collected and how the information is known. There is some positive proof of that also how it is being collected, and that I cannot give it to the House. If you want, I shall put the whole thing before you and before the leaders of the opposition parties. There should be some limit of irresponsibility in uttering things in this House. We are dealing with a very sensitive matter.

My friend, the CPM leader, Shri Acharia told that I am talking with Khalistanis. I have not talked to any Khalistani. He might have some Khalistani in mind. There is no Khalistan; there is no Khalistani citizen. They are Indians. We are talking about Khalistan. I have told that I shall talk only to Indians and no compromise on the question of unity and integrity of this country. Mr. Speaker, Sir, I want to assure my friend Shri Acharia that whatever talks I had or whatever information I got from Shri Mann or militants, everything has been passed on to his leaders and it his leaders have not communicated it to him, it is not my fault. I am not doing anything in a clandestine manner. Whatever is being done is with the full knowledge of the leaders of the important parties in the House and in the country. I do not have any inclination to do anything in a surreptitious manner. If talks are there, if dialogues are there everything will be kept in the knowledge of the responsible leaders of this House and responsible leaders even outside the House. But I cannot share that information with all those people who consider themselves very important. I am sorry, I gave them the importance that they deserved. That is what I can say about it.

My friend Mr. Vijay Kumar Malhotra told me that because of my dialogue and talk with Mr. Mann people are getting wrong signals. Mr. Speaker, may be; I don't deny this. But through this House I want to caution those elements that if they have taken the signal

[Sh. Chandra Shekhar]

that we shall tolerate violence, we shall tolerate innocent killings, they are mistaken. I told Shri Mann in my dialogue that the first responsibility of the Government is to give a sense of security to the people of Punjab or to the people of the whole country. We have taken certain steps after the killing of innocent people in Punjab. I tell you not with the mind of being vindictive or being tyrannical, but in order to establish the authority of the State everything possible will be done and there would be no hesitation to use the whole authority of the Government to see that the people feel secure. I assure you Mr. Speaker, and through you my friend hon. Vijay Kumar Malhotra that if this wrong impression has gone by the action of the Government, this wrong impression will be removed wishing 24 hours after my talking here.

Mr. Speaker, I assure you the Government has no intention to dismiss Shri. Karunanidhi's Government; but the performance of the Government in this regard has been far less than satisfactory and I hope Mr. Karunanidhi should not go on giving statements challenging the Government of India. This morning he has come out with a statement that he will fight it back. I don't fight; I don't want confrontation. But the days are gone when the Government of India will be run from Madras. It will be run from this House and this Parliament.

MR. SPEAKER: The House stands adjourned for lunch to re-assemble at 2.40 p.m.

13.42 hrs.

The Lok Sabha then adjourned for Lunch till 40 minutes past Fourteen of the Clock.

The Lok Sabha re-assembled after Lunch at forty-five minutes past Fourteen of the Clock.

[MR. DEPUTY SPEAKER *in the Chair*]

[*Translation*]

SHRI BANWARILAL PUROHIT (Nagpur): Mr. Deputy Speaker, Sir, I have been trying to get time to speak on this matter but in vain. Sir please give me five minutes to raise the issue regarding the Vidarbha Development Board. This issue is related to the poor people of Marathwara. I had been put in jail for four days for taking part in the agitation for the development of our backward region. It is my right to speak, Sir.

MR. DEPUTY SPEAKER: You can raise the issue tomorrow.

SHRI BANWARILAL PUROHIT: Sir, it is a burning problem, I had demanded to the ex-Prime Minister and he had promised me.

[*English*]

MR. DEPUTY SPEAKER: I am declaring on the floor of the House that tomorrow you will be given time.

(*Interruptions*)

Now please be seated.

(*Interruptions*)

Please take your seat.

[*Translation*]

PROF. MAHADEO SHIWANKAR (Chimur): Mr. Deputy Speaker, Sir, I may also be given time tomorrow to speak on this issue. I had made my submission on that issue yesterday.

MR. DEPUTY SPEAKER: You have already spoken. Will you speak daily on it.

PROF. MAHADEO SHIWANKAR: If the Government does not take notice of it.....

MR. DEPUTY SPEAKER: Yes All right, tomorrow.

14.46 1/2 hrs.

STATEMENT BY MINISTER

Recent visit of the Minister of Commerce and Minister of Law and Justice, to Afghanistan

[English]

THE MINISTER OF COMMERCE AND MINISTER OF LAW AND JUSTICE (SHRI SUBRAMANIAM SWAMY): Mr. Deputy Speaker, Sir, in response to an invitation from the Minister for Commerce of Afghanistan, I visited Afghanistan from 30th December, 1990 to 1st January, 1991. This is the First bilateral visit of Minister of Shri Chandra Shekhar's Government to a friendly country.

I was accompanied by a delegation of senior officials of various Ministries of the Government of India and experts as well as senior representatives of commercial establishments connected with Indo-Afghan trade and economic relations.

I had detailed discussions with His Excellency the Commerce Minister of Afghanistan, Mr. Zakim Shah as well as with the Deputy Prime Minister-cum-Minister for Planning and the Minister for Light Industries and Food Stuff,

The discussions were held in a warm and cordial atmosphere. Both sides appreciated the sincere efforts made jointly by the Indian delegation and that of Afghanistan to identify areas of common interest where the two countries could consider economic and

commercial interaction to their mutual advantage. Both sides also noted with satisfaction the substantial growth in their bilateral trade during the preceding years and agreed to take further steps to increase the same in the near future. Items like fresh and dry fruits, precious stones, hides and skins, etc. would be seriously considered for increased imports by India.

The Indian side expressed its willingness to participate actively in the economic recovery and development of Afghanistan through Joint ventures, consultancy, and credit arrangements. Cooperation in the development of telecommunication infrastructure was also identified by both sides. The Afghan side expressed interest in receiving Indian assistance in the development and setting up of industrial estages. They also indicated their desire for entering into joint ventures in industries like leather persisting, textiles, raisings, processing etc. The Indian side expressed their willingness to make specific proposals in this regard.

The Afghan side indicated their full satisfaction with the quality of the buses supplied earlier by India to Afghanistan and reiterated their desire to import additional buses from India.

Both sides discussed possibilities of cooperation in the mining sector where India offered to share its experience and expertise in an active manner.

Both sides identified the need for promotion of industrial cooperation through adoption and facilitation of joint ventures and projects through participation by public and private sector. It was agreed that bipartite and tripartite partnership in trade and industrial cooperation would be encouraged. In this connection, Indian side agreed to take steps to encourage the private sector in India to send a delegation to Afghanistan as early as possible.